## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:140
ANSWERED ON:22.02.2013
DIVERSION OF FUNDS MEANT FOR TRIBALS
Ponnam Shri Prabhakar

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether irregularities have been noticed in diversion of funds meant for tribals, particularly funds allocated under Tribal Sub Plan (TSP) in the country;
- (b) if so, the details thereof indicating the complaints received in this regard from States, particularly from Andhra Pradesh during Eleventh Five Year Plan and Twelfth Five Year Plan;
- (c) the remedial steps taken by the Union Government to check such diversion of funds;
- (d) whether the Union Government proposes to bring any legislation to check such diversion of funds in consultation with the State Governments;
- (e) if so, the details thereof along with the progress made in this regard; and
- (f) the views of the Planning Commission in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): As per the information made available to this Ministry by the Planning Commission, no such reports have been received from States/UT Governments including Andhra Pradesh.
- (b) & (c): Do not arise in view of reply at (a) above. However, the Planning Commission had already issued guidelines for formulation, implementation, and monitoring of Scheduled Caste Sub Plan (SCSP) for Scheduled Castes and Tribal Sub Plan (TSP) for Scheduled Tribes to all State Governments and UT Administrations in 2005. The Guidelines inter alia include that funds under TSP outlays should be non-divertible and non-lapsable. As per the guidelines of the Planning Commission, the State Governments are showing all their TSP Allocations under Minor Budget Head '796' to check diversion of funds allocated under TSP.
- (d) to (f): As intimated by Planning Commission, there is no such proposal under consideration in the Commission. Government of Andhra Pradesh has come out with a legislation named "Andhra Pradesh Scheduled Castes Sub Plan and Tribal Sub Plan (Planning, Allocation and Utilization of Financial Resources) Act, 2013" which gives statutory backing to non-diversion of TSP funds in Andhra Pradesh.